

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
STARRED QUESTION NO. *305
ANSWERED ON 17/12/2024

SPECIAL ECONOMIC ZONES IN ODISHA

*305. SMT. SANGEETA KUMARI SINGH DEO:

Will the Minister of **COMMERCE & INDUSTRY**(वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the number of Special Economic Zones (SEZs) currently operational in Odisha and their contribution to the State's exports;
- (b) whether the Government has proposed to establish more SEZs in Odisha to attract investments in priority sectors like Information Technology, Electronics and Mineral-based Industries, if so, the details thereof; and
- (c) the steps taken/being taken by the Government to address infrastructure and policy challenges faced by existing SEZs in Odisha to enhance their efficiency?

ANSWER

वाणिज्य और उद्योग मंत्रालय में मंत्री (श्री पीयूष गोयल)
THE MINISTER OF COMMERCE AND INDUSTRY
(SHRI PIYUSH GOYAL)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA STARRED QUESTION NO. *305 FOR ANSWER ON 17TH DECEMBER, 2024 REGARDING “SPECIAL ECONOMIC ZONES IN ODISHA”

(a) As on date, in the State of Odisha, a total of 05 Special Economic Zones (SEZs) are notified and operational. The exports from these SEZs and their contribution to the State’s exports during the last five years are as below:

Sl. No.	Years	Total exports of Odisha* (Value in Rs. Crore)	Total Exports of SEZs (Value in Rs. Crore)	% share of SEZs exports in the total exports of the Odisha
1.	2019-2020	47,191	11,655	25%
2.	2020-2021	75,922	13,454	18%
3.	2021-2022	1,25,778	26,367	21%
4.	2022-2023	90,188	27,166	30%
5.	2023-2024	98,781	31,332	32%

*Source: NIRYAT portal

(b) SEZs set up under the SEZ Act, 2005 and SEZ Rules, 2006 are primarily private investment driven initiatives. Post enactment of the SEZ Act, 2005, the Central Government has not set up any SEZ in the country. An SEZ may be set up either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services or for both or as a free trade warehousing zone. No such proposal to establish SEZs in Odisha to attract investments in priority sectors like Information Technology, Electronics, and Mineral-based Industries is pending for approval.

(c) SEZ reform is an on-going process and on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the SEZs, the Government periodically takes necessary measures for facilitating smooth and effective implementation of the SEZ Act/Rules.
